

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 1 In &

Petition(s) for Special Leave to Appeal (Civil)...../2012

CC 10777/2012

(From the judgement and order dated 25/04/2012 in CMWP No.17035/1999, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

DHANENDRA KUMAR & ANR.

Petitioner(s)

VERSUS

U.P. AVAS EVEM VIKAS PARISHAD & ORS.

Respondent(s)

(With appln(s) for permission to file SLP,substitution,c/delay in filing
substitution appln. and prayer for interim relief and office report)

WITH SLP(C) NO. 19422 of 2012

(With appln. (s) for exemption from filing O.T. and with prayer for interim
relief and office report)

Date: 16/08/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s)

Mr. Sunil Gupta,Sr.Adv.

Mr. Harish J Jhaveri,Adv.

Mr. Jatin Zaveri,Adv.

Mr. Harish J. Jhaveri,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Issue notice on substitution and application seeking condonation of
delay in filing substitution application on behalf of petitioner No.
2.

Status quo regarding possession shall be maintained by the parties,
in the meanwhile.

Tag along with SLP (C) No. 13928/2009.

|(N.K. Goel)
|Court Master

|(Veena Khera)
|Court Master

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